Allocation for the Monsoon Block (July to Oct. 89) has also been made at the rate of 54170 tonnes per month.

- 4. The allocation of kerosene to West Bengal made in accordance with the existing policy is, by and large, considered adequate to meet the demand of the genuine consumers in the State.
- 5. The above policy is proposed to be continued during the Winter Block.

Computerised billing in Delhi Municipal area

2406. DR. RATNAKAR PANDEY: Will the Minister of ENERGY be pleased to state:

- (a) whether it is a fact that with the introduction of the system of computerised billing of electricity Bills for Delhi Municipal area the bills are not correctly prepared and are sent to the consumers without any check wkn the result that Government are losing lakhs of rupees and the consumers are also put to inconvenience; and
- (b) if so, what steps are being taken to remedy the situation?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALP NATH RAI): (a) and (b) According to DBSU, normally the electricity bills are prepared correctly on their in-house computer. The compute-ised bills are also subjected to sample checking before issue. There is no revenue loss to DESU, as the position of consumer dues is reviewed constantly. The percentage of error in the computerised bills has been considerably brought down by imparting training to the computer and other billing staff.

Super Thermal Power Station at Chandrapur in Maharashtra

2407. SHRI NARESH C. PUGLIA: Will the Minister of ENERGY be pleased to state:

- (a) whether the Super Thermal Power Station of N.T.P.C. in Chandrapur District of Maharashtra has been held up for want of clearance certificate from the Environment Department of Maharashtra;
- (b) whether it is also a fact that the clearance certificate for coal linkage for the above project has also not been provided by the Coal India Limited;
- (c) what are the difficulties being faced by the State Government's Environment Department and Coal India Ltd. to accord clearance to the project;
- (d) what measures Government propose to take to ensure that the project' is not delayed merely for want of sanction of coal linkage and environmental approval;
- (e) whether Government have made any povision for the project in the Eighth Plan period; and
- (f) if so, what are the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT POWER IN THE MINISTRY OF ENERGY (SHRI KALP NATH RAI): (a) to (d) Further processing of the proposed Chandrapur Super Thermal Power Station to be executed by the National Thermal Power Corporation in Maharashtra was held up due to the non-availability of the requisite coal linkage from the Wardha Valley Coalfields and clearance from the environmental angle including that from the State, Pollution Control Board. matter has been taken up with the